

FORM A**PUBLIC ANNOUNCEMENT**

Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF NILACHAKRA METAL PROCESSORS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Nilachakra Metal Processors Private Limited
2.	Date of incorporation of corporate debtor	09.07.2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Cuttack
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27101OR2004PTC007668
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No-A/113, Nirmal Market Power House Road, Sundargarh, Rourkela, Orissa, India, 769001
6.	Insolvency commencement date in respect of corporate debtor	23.09.2026 being date of order by Hon'ble NCLT, Cuttack Bench
7.	Estimated date of closure of insolvency resolution process	22.03.2027 (180 days from CIRP commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Sweta Agarwala IBBI/IPA-001/IP-P-02874/2024-2025/14400
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Old College Lane , Nimchouri ,Near High Court of Odisha ,Cuttack ,Orissa ,753002 bka.sweta@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office No-506, 5th Floor, Forum Mart, 89, Kharvel Nagar, Unit-III, Bhubaneswar-751 001, Odisha, India cirp.nmppl@gmail.com
11.	Last date for submission of claims	07.10.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Not Applicable as per Information available

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **M/s NILACHAKRA METAL PROCESSORS PRIVATE LIMITED** on 23.09.2026.

The creditors of **M/s NILACHAKRA METAL PROCESSORS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 07.10.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Sweta Agarwala

Sweta Agarwala
IP Registration No. IBBI/IPA-001/IP-P-02874/2024-2025/14400
Interim Resolution Professional
For Nilachakra Metal Processors Private Limited
AFA Valid Up to - 30.06.27

Date: 26.09.2026

Place: Bhubaneswar



बैंक ऑफ़ बड़ौदा
Bank of Baroda



BANK OF BARODA
REGIONAL OFFICE: CUTTACK
2nd Floor, Chalachitra Bhawan
Buxi Bazar, Cuttack-753001

POSSESSION NOTICE
(For Immovable Property/ies)

[As per Appendix-IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002]

Whereas, the undersigned being the authorised officer of the **BANK OF BARODA** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice on the date mentioned below, calling upon the borrower(s)/co-borrower(s)/guarantor(s) to repay the amount mentioned in the notice within **60 days** from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower(s)/co-borrower(s)/guarantor(s) and the public in general that the undersigned has taken **POSSESSION** of the property/ies described herein below in exercise of powers conferred on him/her under sub-section (4) of section 13 of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned below. The borrower(s)/co-borrower(s)/guarantor(s)/mortgagors in particular and the public in general are hereby cautioned not to deal with the property/ies and any dealings with the property/ies will be subject to the charge of the **BANK OF BARODA** for an amount stated herein below plus further interest thereon at contractual rate plus costs, charges and expenses till date of payment. **The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.**

DHAMRA BRANCH / Name & Address of Borrower(s)/Co-Borrower(s)/Guarantor(s)	Description of the immovable property/ies	Demand/Possession Notice Date	Amount Outstanding
Borrower: Mr. Gopal Kamila, S/o- Pranaya Kamila / Co-Borrower: Mrs. Rina Kamila, W/o- Gopal Kamila, Both are At: Jyotshna Mayee, Dosinga, Dhamra, Dist.: Bhadrak, PIN-756171 / Guarantor: Mr. Sadhan Chandra Bera, At: Pradyut Nagar, Dosinga, Dhamra, Bhadrak, Odisha.	All that part and parcel of the property consisting of Homestead Land and building in the name of Mr. Gopal Kamila, S/o- Pranaya Kamila , located at bearing Plot No.: 47/828/999, Khata No.: 125/504, Area: Ac.0.020dec., Status: Sthitiban, Kisama: Gharabari, Mouza: Pradyutnagar, PS: Bansada (Now-Dhamra), Tahasil: Chandabali, Dist.: Bhadrak, Odisha. Bounded by- North: Rest Property of this Plot, South: Srinath Behera, East: Road, West: Rest property of this plot. AND Plot No.: 50/298/394, Khata No.: 68/225, Area: Ac.0.050dec., Status: Sthitiban, Kisama: Gharabari, Mouza: Sabitri Sarai, PS: Bansada (Now-Dhamra), Dist.: Bhadrak, Odisha. Bounded by- North: Prasant Kumar Jena, South: Panchayat Concrete Road, East: Self, West: Bhagaban Giri.	14.05.2026 22.09.2026	₹31,04,112.88 as on 28.04.2026 (with interest included till 28.04.2026) plus further interest from 29.04.2026 thereon at the contractual rate plus costs, charges & expenses till date of payment

Place: Cuttack, Date: 25.09.2026

Authorised Officer, Bank of Baroda



बैंक ऑफ़ बड़ौदा
Bank of Baroda

REGIONAL STRESSED ASSET RECOVERY BRANCH
Plot No.: 831/3823, Sampur, Kalinga Nagar, Bhubaneswar-751003

POSSESSION NOTICE
(Immovable Properties)

(As per Appendix IV read with Rule 8(1) of the Security Interest (Enforcement) Rules, 2002)

Whereas, the undersigned being the Authorised Officer of the **BANK OF BARODA** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notices calling upon the Borrowers to repay the amount mentioned in the notice together with further interest thereon at the contractual rate plus costs, charges and expenses till date of payment within **60 days** from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken **POSSESSION** of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned below. The Borrowers in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with the property will be subject to the charge of the **BANK OF BARODA** for the amount stated herein below together with further interest thereon at contractual rate plus costs, charges and expenses till date of payment. **The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.**

Name & Address of the Borrowers	Description of the Immovable Properties	Demand/Possession Notice Date	Outstanding Amount
Borrowers: 1) Mr. Basudev Mallick, S/o: Mr. Sadasiba Mallick, 2) Mrs. Pravati Mallick, W/o: Mr. Basudev Mallick, Both are At: Posala, P.O.: Hakapada (Sripadipur), Via: Beraboi, Tah/SRO/Thana: Delanga, Dist.: Puri, Odisha-752016	Equitable Mortgage of Land and building House Bearing Survey Number 1) Mutation Khata No.: 275/71, Plot No.: 400/727, Measuring an Area: Ac.0.048 Dec., 2) Mutation Khata No.: 275/69, Plot No.: 403/725, Land Area: Ac.0.015 Dec., 3) Mutation Khata No.: 275/70, Plot No.: 402/726, Land Area: Ac.0.015 Dec., Total Land Area: Ac.0.078 Dec., I.E. 3397.68 Sqft.,	23.06.2026 24.09.2026	₹ 20,45,892/- as on 23.06.2026 + further interest thereon at the contractual rate plus costs, charges and expenses till date of payment
Kissam: Gharabari, Mouza: Posal, PS/Tahasil: Delanga, Dist.: Puri in the name of Shri Basudev Mallick, S/o.: Sri Sadasiba Mallick, Bounded by East: Plot No.: 400, West: Plot No.: 400, 402 & 403, North: Plot No.: 399, South: Road			
Borrower: Mr. Ashok Kumar Behera, S/o: Mr. Sunakar Behera, At/Vill/PO.: Talasanga, Sub Dist.: Patkura, Dist.: Kendrapara, Odisha-754213	Equitable Mortgage of Immovable Property situated At: Mouza: Gangeswar, SRO: Barang, Tahasil: Barang, PS: Cuttack Sadar, No.: 183, Dist.: Cuttack, Odisha, Kissam: Gharabari, Khata No.: 401/761, Plot No.: 593/2540, Area: Ac.0.0344 Dec. (1500Sqft), Corresponds to Khata No.: 393/81, Plot No.: 593/1598, Further Corresponds to Khata No.: 248, Plot No.: 593 in the name of Mr. Ashok Kumar Behera, S/o.: Sunakar Behera, Bounded by East: Rest Part of the Plot No.: 593/1598, West: Internal Road, North: Rest Part of the Plot No.: 593/1598, South: Plot No.: 591 & 592	25.06.2026 24.09.2026	₹ 24,30,891/- as on 08.09.2025 + further interest thereon at the contractual rate plus costs, charges and expenses till date of payment

Place: Bhubaneswar, Date: 25.09.2026

Sd/- Authorised Officer, Bank of Baroda



STATE BANK OF INDIA
STRESSED ASSETS RECOVERY BRANCH (SARB), Plot No.: 778, First Floor, Maharshi College Road, Sahid Nagar, Bhubaneswar, Ph.No.: 0674-2549663, 2549612, Fax No.: 0674-2549713, E-mail ID: sbi.05174@sbi.co.in

E-AUCTION SALE NOTICE

SALE OF IMMOVABLE ASSETS CHARGED TO BANK UNDER SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

The undersigned as Authorized Officer of **State Bank of India**, has taken over Possession of the following property/ies u/s 13(4) of the SARFAESI Act. Public at large is informed that e-Auction (under SARFAESI Act, 2002) of the charged property/ies in the below mentioned cases for realisation of Bank's dues will be held on **“AS IS WHERE IS”, “AS IS WHAT IS” AND “WHATEVER THERE IS BASIS”** on **10.11.2026** and on the terms & conditions specified hereunder.

Date & Time of E-Auction: 10.11.2026 from 12.00 Noon to 04.00 PM with unlimited extensions of 10 minutes each

Sl. No.	Name & Address of Borrower(s) / Guarantor(s)	Properties Details & Name of the owner of the properties	Outstanding Dues for Recovery of which property/ies is/are being Sold / Demand Notice Date	Reserve Price EMD BID Increment Amount
1.	Borrower: Manor Enterprises Private Limited, Address-1: Ramakrushnapur, P.O.: Natakeli, Via: Nischinta Koli, Cuttack, Odisha-754207, Address-2: HIG-121, BDA Colony, Phase-1, Pokhariput, Bhubaneswar, Odisha-751020 / Guarantors: 1) Sri Shreetej Biswal, 2) Smt. Reena Biswal, 3) Sri Jadunath Biswal , All are at HIG-121, Kokila Garden, Phase-1 Road, Pokhariput, Bhubaneswar-751020	Property-1) EM of Residential Demarcated Open Plot situated at Mouza: Ramdaspur, Tahasil: Baranga, Dist.: Cuttack bearing Khata No.: 350/441, Plot No.: 1595/2153, Area: Ac. 0.320 Dec. standing in the name of Smt. Reena Biswal, W/o: Shri Jadunath Biswal. Property-2) EM of Residential Demarcated Open Plot situated at Mouza: Khantapada, Tahasil: Bahanaga, Dist.: Balasore bearing Khata No.:262/147, Plot No.: 716/906, Area: Ac. 0.160 Dec., Plot No.: 716, Area: Ac. 0.320 Dec. (Total 1 Khata, 2 Plots, Total Area: Ac. 0.480 Dec.) standing in the name of Shri Jadunath Biswal, S/o-Raghunath Biswal. Property-3) EM of Residential Demarcated Open Plot situated at Mouza: Chandaka, Tahasil: Bhubaneswar, Dist.: Khurda bearing Khata No.: 603/6298, Plot No.: 382/5175, Area: Ac. 0.095 Dec., Plot No.: 381/5174, Area: Ac. 0.180 Dec., Khata No.: 603/6299, Plot No.: 381/6012, Area: Ac. 0.082 Dec. (Total 2 Khata, 3 Plots, Total Area: Ac. 0.357 Dec.) standing in the name of Shri Jadunath Biswal, S/o: Raghunath Biswal.	₹7,72,34,649/- as on 24.09.2026 + Further interest, expenses and other charges etc. thereon / 11.04.2025	(Property-1) ₹ 2,51,00,000/- ₹ 25,10,000/- ₹ 1,00,000/- (Property-2) ₹ 1,78,00,000/- ₹ 17,80,000/- ₹ 1,00,000/- (Property-3) ₹ 2,31,00,000/- ₹ 23,10,000/- ₹ 1,00,000/-

Date & Time of inspection of the property : For Property-1 & 3 is 02.11.2026 and For Property-2 is 03.11.2026, Between 11.00 AM to 04.00 PM

STATUTORY 30 DAYS SALE NOTICE TO BORROWER(S)/GUARANTOR(S) FOR SUBSEQUENT SALE UNDER RULE 8(6) AS PER AMENDED SARFAESI ACT, 2002.

For detailed Terms & Conditions of the sale, please refer to the link provided in the **State Bank of India**, Secured Creditor Website: <https://www.sbi.bank.in>, <https://baanknet.com/eauction>

For further details any query please contact: Sri Jayant Kumar Sahoo (Authorised Officer), Mob.: 9442857514, CCO: Sri Manmohan Rana, Mob.: 7008350734

Place : Bhubaneswar Date : 25.09.2026

Sd/- Authorised Officer State Bank of India



केनरा बैंक Canara Bank
Regional Office: Cuttack

CORRIGENDUM

With reference to the “**Gold Auction Notice**” published in “**Business Standard**” on **10.09.2026**, that the Auction of Gold Ornaments is going to be held on “**03.10.2026**” instead of “28.09.2026” & the last date for clearing the outstanding dues is “**01.10.2026**” instead of “**25.09.2026**” for **Sl. No.2, Andhara Branch** . All other facts will remain unchanged .

Dt:25.09.2026 Authorised Officer



केनरा बैंक Canara Bank
ARM BRANCH, Buxi Bazar Branch Premises, At: Sur Market Complex, Managalahag, Cuttack, Pin-753001 E-Mail: cb6817@canarabank.com, Ph.: 7077720530

Ref. 1)192/CNBR/6817;2)193/CNBR/6817;3)194/CNBR/6817
IIP-ANNEX-VII FORM B
[See rule 7(1)]
FORM OF DEMAND NOTICE

[Under rule 7(1) of the Insolvency and Bankruptcy (Application toAdjudicating Authority for Insolvency Resolution Process of PersonalGuarantors to Corporate Debtors) Rules, 2019]

To,

1) Mrs. D. Sandhya Rani, D/o: Late Madhab Subudhi, Address-1 : At Plot No.: 1581, At: Shastri Nagar, PS: Chauliaganj, Nuabazar, Dist.: Cuttack, PIN-753004, **Address-2:** At W-26 VIP Lane, Jeypore, Dist.: Koraput, Odisha-764001

2) Mrs. Sujata Subudhi, W/o: Late Saroj Kumar Subudhi and 3) Mrs. Sweta Surabhi, D/o: Late Saroj Kumar Subudhi, Both At Plot No.: 1581, At: Shastri Nagar, PS: Chauliaganj, Dist.: Cuttack, PIN-753004

From,

Canara Bank, a body corporate constituted under the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970, having its Head Office at 112, JC Road, Bangalore-560002, and among other places, having its Branch/ Office at CUTTACK Specialized Asset Recovery Management Branch. **Subject:** Demand notice in respect of unpaid debt in default due from **M/S. JAGANNATH POLYPACKS PVT. LTD.**, under the Code.

Madam/Sir,

1. This letter is a demand notice of unpaid debt in default due from **M/S. JAGANNATH POLYPACKS PVT. LTD.**

2. Please find particulars of the unpaid debt in default below

Sl. No.	PARTICULARS OF DEBT	
1.	Total outstanding debt (including any interest or penalties)	Rs.13,25,29,052.82
2.	Amount of debt in default	(Rupees Thirteen Crores Twenty Five Lakhs Twenty Nine Thousand Fifty Two and Eighty Two paise Only)as on 08.09.2026 plus further interest ,cost and expenses
3.	Date when the default occurred	26.11.2024
4.	Nature of the debt	MSME-OD/OCC-0328261010286, GECL-0328755000086, GECL EXTENSION 170003197702, INVOCKED BG 32GOPG230555002/232GOPG150130001
5.	Secured debt including particulars of security held, the date of its creation, its estimated value as per the creditor (as applicable), and details of securities	1) Stock and Book Debt, Machinery in the name of M/s Jagannath Polypack Pvt Ltd. Current Value Unknown, 2) All that Part and parcel of the Land and Factory Building Shed and One residential building (Staff Quarter) in the name of M/s Jagannath Plastipacks Ltd. Over Khata No.: 448 & 445, Rev. Plot No.:1918 (P),1919 (P),1922 (P) & 1921(P), at Mouza: Khaira,Tahasil: Tangi Choudwar, Dist.: Cuttack which corresponding to IDCO Plot No.: 202 to 209, Revenue Village Kahira Adm measuring an Area Ac 1.98 D ec. Having Ground Rent of Rs 496.00P.A. and Cess Rs 372.00 PA IDCO Industrial Complex At Jagatpur(NEW) within the village Limits Khaira Dist.: Cuttack SR Office Jagatpur Orissa., Boundaries North: IDCO Road, South: River Embankment , East: IDCO Plot No.: 198 , West: IDCO Plot No.: 200, 201, 201/A & 202/A Current MV- Rs.10.97 Cr; RV-9.88 Cr, 3)All that Part and Parcel Of the Land and Building situated over Khata No.525, Plot No-1581 adm Ac0.068dec at Mouza-Cuttack Sadar,Unit No-29,Chauliaganj,Tahasil-Cuttack standing in the name of Madhab Subudhi (EXPIRED) through Legal Heirs , 1. Mr.Manoj Kumar Subudhi, 2. Mr.Kshirod Kumar Subudhi, 3. D Sandhyarani, 4.Sourav Sekhar, 5. Sweta Surabhi, 6. Sujata Subudhi, Boundaries by North: Road, South: Canal Embankment , East: Laxmipriya Patra , West: Kuntala Kumari Sathpathy, Current MV- Rs.1.87 Cr ; RV-1.68 Cr
6.	Unsecured debt (as applicable)	
7.	Details of retention of title arrangements (if any) in respect of goods to which the debt refers (attach a copy)	NOT APPLICABLE
8.	Particulars of an order of a court, tribunal or arbitral panel adjudicating on the default, if any (attach a copy of the order)	Corporate Insolvency for M/S JAGANNATH POLYMERS PVT LTD filed in NCLT Cuttack by the Corporate Debtors vide Case No C.P. (IB)/36/CB/2025 yet to be admitted.
9.	Record of default with the information utility, if any (attach a copy)	Corporate Insolvency for M/S JAGANNATH POLYPACKS PVT LTD filed in NCLT Cuttack by the Corporate Debtors vide Case No C.P. (IB)/35/CB/2025 yet to be admitted.
		Personal Insolvency admitted for personal Guarantor Mr.Kshirod Kumar Subudhi in Case No C.P.(IB) No.40/CB/2025.
10.	Details of succession certificate, or probate of a WILL, or letter of administration, or court decree (as may be applicable), under the Indian Succession Act, 1925 (10 of 1925) (attach a copy)	NA
11.	Provision of law, contract or other document under which debt has become due (attach a copy)	1.Provisions of the Recovery of Debt and Bankruptcy Act, 1993. 2.Provisions of the Indian Contract Act, 1872. 3.Provisions of the Insolvency and Bankruptcy Code, 2016, and the rules and regulations made thereunder. As mentioned in Point clause no. 13 hereinbelow
12.	A statement of bank account where deposits are made or credits received normally by the creditor in respect of the debt of the corporate debtor, from the date on which the debt was incurred	ATTACHED TO NOTICE
13.	List of documents attached to this notice in order to prove the existence of debt and the amount in default	Statement of Account and other Executed Agreements

3. If you believe that the debt has been repaid before the receipt of this notice, please demonstrate such repayment by sending to us, within **14 (fourteen) days** of receipt of this notice, the following: - **(a)** an attested copy of the record of electronic transfer of the unpaid amount from the bank account of the guarantor; or **(b)** evidence of encashment of cheque for the unpaid amount issued by the guarantor; or **(c)** an attested copy of any record that **Canara Bank** has received the payment

4. The undersigned request you to unconditionally pay the unpaid debt in default in full within fourteen days from the receipt of this letter failing which insolvency resolution process, under the Code, shall be initiated against you

Yours sincerely,

Sd/-Chief Manager, CUTTACK ARM

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TATA CAPITAL HOUSING FINANCE LIMITED
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)
(As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the **TATA Capital Housing Finance Limited**, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **TATA Capital Housing Finance Limited**, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below. **The borrower's attention is invited to provisions of sub- section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.**

Loan Account No.	Name of Obligor(s) (Legal Heir/s Legal Representative(s)	Amount & Date of Demand Notice	Possession Date
TCHHF0599001000099531, TCHIN0599001000099747	Mr. Amulya Kumar Sahani, Mrs. Manmohini Sahani	Rs. 10,37,929/- (Rupees Ten Lakhs Thirty Seven Thousand Nine Hundred and Twenty Nine Only) as on 26-05-2026	23.09.2026

Description Of Secured Assets/Immovable Properties:- All That Piece And Parcel Of The Immovable Property Being A Plot Of Land Bearing Khata No. 69, Plot No. 79, Measuring An Area Of Ac. 0.050 Dec., Kissam Gharabari, Mouza Ghisuan, P.S. Mahanga, Tahasil Mahanga, In The District Of Cuttack, Odisha. **Property Bounded As: North:** Krishna Das, **South:** Satyananda Nayak, **East:** Plot No. 77, **And West:** Road

DATE : 23-09-2026
PLACE : CUTTACK, ODISHA

Sd/- AUTHORISED OFFICER, FOR TATA CAPITAL HOUSING FINANCE LIMITED

FORM A PUBLIC ANNOUNCEMENT
Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
FOR THE ATTENTION OF THE CREDITORS OF NILACHAKRA METAL PROCESSORS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Nilachakra Metal Processors Private Limited
2. Date of incorporation of corporate debtor	09.07.2004
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Cuttack
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27101OR2004PTC007668
5. Address of the registered office and principal office (if any) of corporate debtor	Shop No-A/113, Nirmal Market Power House Road, Sundargarh, Rourkela, Orissa, India, 769001
6. Insolvency commencement date in respect of corporate debtor	23.09.2026 being date of order by Hon'ble NCLT, Cuttack Bench
7. Estimated date of closure of insolvency resolution process	22.03.2027 (180 days from CIRP commencement date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Sweta Agarwala (IBBI/IPA-001/IP-P-02874/2024-2025/14400 bka.sweta@gmail.com)
9. Address and e-mail of the interim resolution professional, as registered with the Board	Old College Lane, Nimchouri, Near High Court of Odisha, Cuttack, Orissa, 753002 bka.sweta@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Office No- 506, 5th Floor, Forum Mart, 89, Khaveli Nagar, Unit-III, Bhubaneswar - 751 001, Odisha, India. cirp.nmppl@gmail.com
11. Last date for submission of claims	07.10.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms (b) Details of authorized representatives are available at:	Web link : https://ibbi.gov.in/home/downloads Not Applicable as per Information available

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s NILACHAKRA METAL PROCESSORS PRIVATE LIMITED** on 23.09.2026.

The creditors of **NILACHAKRA METAL PROCESSORS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 07.10.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Sweta Agarwala
IP Registration No. IBBI/IPA-001/IP-P-02874/2024-2025/14400
Interim Resolution Professional
For Nilachakra Metal Processors Private Limited
AFA Valid Up to - 30.06.27

Date : 26.09.2026
Place : Bhubaneswar

